



सत्यमेव जयते

**THE
COLLECTION
OF
MEGHALAYA ACTS
ORDINANCES
AND
ADAPTATION ORDERS**

FOR THE YEAR 1974

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MEGHALAYA ACT 1 OF 1974

THE MEGHALAYA CIVIL TASK FORCE ACT, 1974

(As passed by the Assembly)

[Received the assent of the Governor on the 10th January 1974]

(Published in the Gazette of Meghalaya, Extraordinary on the 17th January 1974)

An

Act

to provide for the constitution of a Force to be called the Meghalaya Civil Task Force

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Meghalaya Civil Task Force Act, 1973.

(2) It shall come into force on such date as the Government of Meghalaya may, by notification, appoint.

Definition

2. In this Act, unless there is anything repugnant in the subject or context,-

(a) "Force" means the Meghalaya Civil Task Force constituted under this Act.

(b) "Government" or "State Government" means the Government of Meghalaya ;

(c) "Member" means a person appointed in the Force under this Act; and

(d) "prescribed" means prescribed by rules made under this Act.

- Constitution of the Meghalaya Civil Task Force, etc.
3. (1) The State Government may raise and maintain a force to be called the Meghalaya Civil Task Force, which shall consist of such number of members as the State Government may direct from time to time.
- (2) The Force shall, for the purpose of this Act, be deemed to be a single force, and the members thereof shall be appointed in the manner as may be prescribed.
- Enrolment, etc.
4. (1) Any adult person may offer himself for enrolment as member of the Force and may if he satisfies the prescribed conditions, be enrolled in the prescribed manner by the prescribed authority for such period and subject to such conditions as may be prescribed.
- (2) There shall be paid to each member of the Force such monthly salary, remuneration or honorarium as may be prescribed.
- General Superintendence.
5. The general superintendence of the Force throughout Meghalaya shall vest in and shall be exercised by the Government through such officer or authority as may be prescribed.
- Duties and functions of the Force.
6. The following shall be the duties and functions of the Force, namely:-
- (a) to do any work, manual or otherwise, connected with construction, maintenance and protection of road, bridge, building, canal, embankment, land reclamation or any other development work;
- (b) to do social work as may be entrusted by the prescribed authority;
- (c) to perform such other works and duties and discharge such obligations as the State Government may, from time to time, by general or special order, direct in this behalf.
- Discharge
7. (1) Every member of the Force shall be entitled to receive his discharge from the Force on the expiration of the period for which he was appointed, but any such member may, before he becomes so entitled, be discharged by such authority and subject to such conditions, as may be prescribed.
- (2) The prescribed authority may subject to such conditions as may be prescribed, dismiss any member from the Force.

- Duty and training of Members.
8. (1) Subject to any rules made in this behalf it shall be the duty of every member of the Force promptly to obey and execute all orders issued to him by the superior officer or the prescribed authority.
- (2) Subject to any rules made in this behalf, the members of the Force may be required to undergo such training as may be prescribed.
- Bar to prosecution
9. No prosecution shall be instituted against any member of the Force in respect of anything done or purported to be done by him in the discharge of his duties, except with the previous sanction of the Government or any officer empowered by the Government in this behalf.
- Penalty
10. (1) Every member of the Force who is guilty of any violation of duty or wilful breach or neglect of any provision of this Act or any rule or lawful order made by a superior officer or prescribed authority, or withdrawal from the duty of his office without permission or who being required to undergo training without sufficient cause neglects or refuses to obey the requirements for training, shall be punishable with imprisonment of either description for a fine which may extend to three months, or with fine which may extend to rupees two hundred and fifty, or with both.
- (2) The offence punishable under sub-section (1) shall be cognizable.
- Suits, etc., against members acting in good faith.
11. No suit, prosecution or legal proceeding shall lie against any members of the Force for anything done in good faith under this Act.
- Power to make rules.
12. (1) The Government may make rules for carrying out the purposes of this Act.
- (2) In particular, and without prejudice to the generality of the foregoing, powers, such rules may provide for or regulate all or any of the following matters, namely:-
- (a) all matters which are required by this Act to be prescribed;
 - (b) the organisation, appointment, conditions of service, functions, discipline, equipments, or uniform of the Force and the manner in which they may be called out for service or required to undergo training; and
 - (c) any other matter.

MEGHALAYA ACT 2 OF 1974**THE MOTOR VEHICLES (MEGHALAYA AMENDMENT) ACT, 1974****(As passed by the Assembly)**[Received the assent of the President on the 27th February 1974](Published in the Gazette of Meghalaya, Extraordinary on the 12th March 1974)**An****Act****to amend the Motor Vehicles Act, 1939 (Central Act 4 of 1939) in its application to the State of Meghalaya.**

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

Short title
and
commencement.

1. (1) This Act may be called Motor Vehicles (Meghalaya Amendment) Act, 1973.
- (2) It shall come into force at once.

Amendment of
section 64 of
Central Act 4 of
1939.

2. In section 64 of the Motor Vehicles Act, 1939 for sub-section (2), the following sub-section shall be substituted, namely:-

“(2) The State Government shall constitute for the State , a State Transport Appellate Tribunal which shall consist of a whole-time or part-time judicial officer not below the rank of a District Judge or any other officer who has judicial experience for not less than five years.’

MEGHALAYA ACT 3 OF 1974

THE MEGHALAYA APPROPRIATION (VOTE ON ACCOUNT) ACT, 1974

(As passed by the Assembly)

[Received the assent of the President on the 28th March 1974]

(Published in the Gazette of Meghalaya, Extraordinary on the 28th March 1974)

An

Act

to provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of a part of the financial year, 1974-75.

Be it enacted by the Legislature of Meghalaya in the Twenty-fourth Year of the Republic of India as follows:-

Short title
and
commencement.

1. (1) This Act may be called Meghalaya Appropriation (Vote on Account) Act, 1973.

(2) It shall come into force on the first day of April 1974.

Withdrawal of
Rs.8,89,05,600
from and out of the
Consolidated Fund
of Meghalaya for
the financial year
1974-75.

2. From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of eight crores, eighty-nine lakhs, five thousand and six hundred rupees towards defraying the several charges which will come in course of payment during the period of three months beginning on the first day of April, 1974 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be withdrawn from an out of the Consolidated Fund of Meghalaya by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year 1974-75.

SCHEDULE*(See Sections 2 and 3)*

(1)	(2)	(3)		
Grant No.	Services and purposes (Major Heads)	sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
1	211-Parliament/State/Union Territory Legislatures – B.-State Legislature.	3,46,600	18,800	3,65,400
2	212 – Governor	2,500	1,46,500	1,49,000
3	213-Council of Ministers ...	1,17,100	...	1,17,100
4	214-Administration of Justice	1,60,600	91,500	2,52,100
5	215-Elections	1,17,400	...	1,17,400
6	229-Land Revenue	2,32,100	...	2,32,100
7	230-Stamps and Registration	12,900	...	12,900
8	239-State Excise	85,000	...	85,000
9	240-Sales-tax and 245-I-Other Taxes and Duties on Commodities and Services.	1,16,900	...	1,16,900
10	241-Tax on Vehicles ...	1,34,800	...	1,34,800
11	245- Other Taxes and Duties on Commodities and Services –II – Inspectorate of Electricity.	20,400	...	20,400

(1)	(2)	(3)		
Grant No.	Services and purposes (Major Heads)	sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
12	247-Other Fiscal Services- Promotion of Small Savings.	16,500	...	16,500
	248-Appropriation for the reduction or Avoidance of Debt.	...	6,57,00	6,57,00
	249-Interest payment.	...	31,07.900	31,07.900
	251- Public Service Commission.	...	60,900	60,900
13	252-Secretariat General Services – I- Civil Departments.	7,84,700	...	7,84,700
14	252-Secretariat General Services – II – Public Works Department.	1,36,500	...	1,36,500
15	253-District Administration.	4,55,000	...	4,55,000
16	254- Treasury and Accounts Administration.	1,62,500	...	1,62,500
17	225- Police and 260 – Fire Protection and Control.	53,01,700	...	53,01,700
18	256- Jails 	2,73,900	...	2,73,900
19	258- Stationery and Printing	9,00,000	...	9,00,000

(1)	(2)	(3)		
Grant No.	Services and purposes (Major Heads)	sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
20	259- Public Works ...	44,20,000	...	44,20,000
21	265-Other Administrative Services-I- Civil Defence.	1,90,500	...	1,90,500
22	-Do- II- Motor Garages , etc.	58,700	...	58,700
23	-Do- III – Gazetteer and Statistical Memoirs.	10,300	...	10,300
24	-Do- IV-Census,Vital Statistics, Guest Houses, etc.	1,37,600	...	1,37,600
25	-Do- V – Miscellaneous Administrative Services.	18,100	...	18,100
26	266-Pension and other Retirement Benefits.	2,82,200	500	2,82,700
27	267-Aid Materials and Equipments.	1,87,500	...	1,87,500
28	268-Miscellaneous,General Services, Preparation Payments, State Lotteries,Pension for distinguish Services.	1,67,300	...	1,67,300
29	276-Secretariat-Social and Community Services –I- Civil Departments.	97,400	...	97,400
30	-Do- II- Public Health, Engineering Secretariat.	19,000	...	19,000

(1)	(2)	(3)		
Grant No.	Services and purposes (Major Heads)	sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
31	277-Education	88,22,700	...	88,22,700
32	277-Education, 289,- Medical, etc.	8,04,400	...	8,04,400
33	278-Art and Culture	1,23,509	...	1,23,509
34	279-Scientific Services and Research.	53,300	...	53,300
35	280-Medical	21,83,900	...	21,83,900
36	281-Family Planning	4,74,200	...	4,74,200
37	282-Public Health, Sanitation and Water Supply-A- Public Health and Sanitation.	10,61,100	...	10,61,100
38	282-Public Health, Sanitation Water Supply – B- Sewages and Water Supply and 283,- Housing-C.-Government Residential Buildings.	18,02,700	...	18,02,700
39	282-Housing – I- A.-General and B.-Housing Schemes.	1,89,900	...	1,89,900
40	283-Housing –II- C. – Government Residential Buildings.	2,05,600	...	2,05,600

(1)	(2)	(3)		
Grant No.	Services and purposes (Major Heads)	sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
41	284-Urban Development –I- Municipal Administration.	52,500	...	52,500
42	248-Urban Development-A-General –II- Town and Regional Planning.	2,61,200	...	2,61,200
43	285-Information and Publicity	1,93,900	...	1,93,900
44	287-Labour and Employment – I-A- Labour.	8,77,800	...	8,77,800
45	287-Labour and Employment – II- -A-Labour-Inspectorate of Factories and Steam Boilers.	17,800	...	17,800
46	287-Labour and Employment – III-B- Employment and Training.	1,88,100	...	1,88,100
47	288-Social Security and Welfare – A-I-Civil Supplies.	4,64,000	...	4,64,000
48	288-B-II-Relief and Rehabilitation of Displaced Persons.	3,03,300	...	3,03,300
49	288- C-III- Welfare of Scheduled Castes, Tribes and other Backward Classes-D- Social Welfare.	15,33,400	...	15,33,400

(1)	(2)	(3)		
Grant No.	Services and purposes (Major Heads)	sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
50	288- IV-Soldiers', Sailors' and Airmens's Board.	20,100	...	20,100
51	Do-E-Other Social Security and Welfare Programmes –V- other Programmes.
52	289.-Relief on account of Natural Calamities	1,25,000	...	1,25,000
53	295.-Other Social and Community Services.
54	296-Secretariat-Economic Services –I- Civil Departments.	1,45,000	...	1,45,000
55	296.- Secretariat –Economics Services –II- Planning Board, etc.	2,61,600	...	2,61,600
56	298-Cooperation	7,51,600	...	7,51,600
57	304-Other General Economic Services –I- Economic Advice and Statistics.	2,57,100	...	2,57,100
58	304.- Other General Economic Services – II – Regulation of Weights and Measures.	80,300	...	80,300

(1)	(2)	(3)		
Grant No.	Services and purposes (Major Heads)	sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
59	305-Agriculture/306-Minor Irrigation/295-Other Social and Economic Services/283-Housing –C- Government Residential Building.	45,79,900	...	45,79,900
60	306-Minor Irrigation –II- Works under Embankment and Drainage Wing, Public Works Department.
61	307- Soil and Water Conservation and 285 Housing – C- Government Residential Buildings.	28,98,000	...	28,98,000
62	308- Area Development ...	18,75,000	...	18,75,000
63	310-Animal Husbandary and - 283- Housing – C- Government Residential Building.	20,75,500	...	20,75,500
64	311-Dairy Development and 283-Housing –C- Government Residential Buildings.	6,71,700	...	6,71,700
65	312-Fisheries ...	2,85,000	...	2,85,000
66	313 – Forests ...	12,43,000	...	12,43,000
67	314- Community Development and 283 – Housing – C- Government Residential Buildings.	26,35,600	...	26,35,600

(1)	(2)	(3)		
Grant No.	Services and purposes (Major Heads)	sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
68	314-Community Development – II- C-Rural Works Programme.	3,25,000	...	3,25,000
69	320-Industries	3,22,000	...	3,22,000
70	321 – Village and Small Industries –I-Handloom and Sericulture and 283 – Housing – C – Government Residential Buildings.	7,17,500	...	7,17,500
71	321-Village and Small Industries – II – Small Industries.	7,65,500	...	7,65,500
72	328- Mines and Minerals –B- Regulation and Development of Mines.	3,52,500	...	3,52,500
73	331- Water and Power Development Services-B- Power Development.
74	333- Irrigation , Navigation, Drainage and Flood Control Projects.	74,300	...	74,300
75	337- Roads and Bridges ...	60,65,900	...	60,65,900
76	338-Roads and Water Transport Services	20,40,300	...	20,40,300
77	339- Tourism ...	2,41,200	...	2,41,200

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
78	363-Compensation and Assignments to Local Bodies and Panchayati Raj Institutions.
79	459-Capital Outlay on Public works	17,16,400	...	17,16,400
80	483-Capital Outlay on Public Health, Sanitation and Water Supply.	25,47,500	...	25,47,500
81	483-Capital Outlay on Housing.	33,72,000	...	33,72,000
82	484-Capital Outlay on Urban Development.
83	488-Capital Outlay on Social Security and Welfare – E- Other Social Security and Welfare Programmes –I.- Civil Supplies.	1,75,400	...	1,75,400
84	498-Capital Outlay on Co-operation.	4,45,000	...	4,45,000
85	500-Investment in General and Trading Institutions.
86	506-Capital Outlay on Minor Irrigation, Soil Conservation and Area Development.	1,00,000	...	1,00,000
87	513-Capital Outlay on Forests.	7,50,000	...	7,50,000
88	Capital Outlay on Research and Development.	5,02,500	...	5,02,500

(1)	(2)	(3)		
Grant No.	Services and purposes (Major Heads)	sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
89	521-Capital Outlay on village and Small Industries.	1,07,500	...	1,07,500
90	522-Capital Outlay on Machinery and Engineering Industries.	75,000	...	75,000
91	526-Capital Outlay on Consumer Industries.	7,50,000	...	7,50,000
92	528-Capital , outlay on Mining and Metallurgical Industries.	50,000	...	50,000
93	533-Capital Outlay on Irrigation Navigation, Drainage and Flood Control Projects.	2,75,800	...	2,75,800
94	537-Capital Outlay on Roads and Bridges.	78,04,700	...	78,04,700
95	538-Capital Outlay on Roads and Water Transport Services.	3,00,000	...	3,00,000
96	544-Capital Outlay on other Transport and Communication Services.
	603-Internal Debt of the State Government.	...	25,24,000	25,24,000
	604-Loans and Advances from the Central Government.	...	5,51,700	5,51,700
97	677-Loans for Education, Arts and Culture.	5,000	...	5,000
98	682-Loans for Public Health Sanitation and Water Supply.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3)		
		Voted by the Assembly Rs.	sums not exceeding Charged on the consolidated Rs.	Total Rs.
99	683-Loans for Housing ...	3,25,000	...	3,25,000
100	684-Loans for Urban Development	50,000	...	50,000
101	688-Loans for Social Security and Welfare – I- Relief and Rehabilitation Schemes.
102	688-Loans for Social Security and Welfare – II – Loans to Ex- Service Personnel.	1,200	..	1,200
103	695-Loand for other Social and Community Services.	6,300	...	6,300
104	698-Loans for Co-operative Societies.	1,75,000	...	1,75,000
105	699-Loans for Special and Backward Areas	1,25,000	...	1,25,000
106	705-Loans for Agriculture ...	25,000	...	25,000
107	706-Loans for Minor Irrigation, Soil Conservation and Area Development.
108	710-Loans for Animal Husbandary.
109	714-Loans for Community Development.
110	720-Loans for Industrial Research and Development.
111	721-Loans for Village and Small Industries.	87,500	...	87,500
112	734-Loans for Power Projects ...	10,00,000	...	10,00,000
113	766-Loans to Government Servants	5,75,000	...	5,75,000
114	763-Inter-State Settlement
115	769- Appropriation to Contingency
TOTAL		8,17,28,800	71,76,800	8,89.05,600

MEGHALAYA ACT 4 OF 1974

THE MEGHALAYA APPROPRIATION (No. I) ACT, 1974

(As passed by the Assembly)

[Received the assent of the Governor on the 28th March 1974]

(Published in the Gazette of Meghalaya, Extraordinary on the 28th March 1974)

An

Act

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1973-74.

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

- | | |
|--|--|
| Short title | 1. (1) This Act may be called Meghalaya Appropriation (No. I) Act, 1973. |
| Withdrawal of Rs.37, 37,640 from and out of the Consolidated Fund of Meghalaya for the financial year 1973-74. | 2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of thirty seven lakhs, thirty seven thousand, six hundred and forty rupees towards defraying the several charges which will come in course of payment during the financial year 1973-74 in respect of the services specified in column (2) of the Schedule. |
| Appropriation | 3. The sums authorised to be paid and applied from an out of the Consolidated Fund of Meghalaya by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. |

SCHEDULE
(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3)		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
2	Land Revenue	44,000	...	44,000
8	Parliament, State/Union Territory Legislature – B-State Legislature.	1,00,000	...	1,00,000
10	General Administration-I- Heads of State.	20,000	...	20,000
16	Jails	58,390	...	58,390
45	Miscellaneous Social and Developmental Organisation – III- Planning Organisation.	10,200	...	10,200
50	Miscellaneous Social and Developmental Organisation- VIII-Planning Organisation.	45,000	...	45,000
55A	Electricity Schemes ...	40,000	...	40,000
56	Public Works (Excluding Establishment and Tools and Plant).	60,000	...	60,000
70	Miscellaneous-VIII-Civil Defence.	1,05,350	...	1,05,350
72	Extraordinary Charges ...	3,000	...	3,000
75	Capital Outlay-I-Investment in other Commercial and Industrial Undertakings.	27,70,000	...	27,70,000
78	Capital Outlay on Public Works outside the Revenue Accounts.	4,05,000	...	4,05,000
88	Loans and Advances by the State Government-VIII-Loans to Displaced Persons.	76,700	...	76,700
Total ...		37,37,640	...	37,37,640

MEGHALAYA ACT 5 OF 1974

THE MEGHALAYA FINANCE (SALES TAX) (AMENDMENT) ACT, 1974

(As passed by the Assembly)

[Received the assent of the Governor on the 8TH April 1974]

(Published in the *Gazette of Meghalaya*, Extraordinary on the 18th April, 1974)

An

Act

further to amend the Meghalaya Finance (Sales Tax) Act (hereinafter referred to as the principal Act)

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

Short title extent and commencement.

1. (1) This Act may be called Meghalaya Finance (Sales Tax) (Amendment) Act, 1974.
(2) It shall have the like extent as the principal Act.
(3) All the sub-sections of Section 2 of this Act shall come into force on the dates specified therein.

Amendment of Schedule to Meghalaya Finance (Sales Tax) Act.

2. In the principal Act, in the Schedule , -
 - (1) for item No.40, the following shall be, and shall be deemed to have been, substituted with effect from 1st April, 1973, namely:-

“Iron and steel as defined in clause (iv) of section 14 of the Central Sales Tax Act, 1956 (Central Act 71 of 1956)3 paise in the rupee.”
 - (2) for item No.46, the following shall be, and shall be deemed to have been, substituted with effect from 1st April, 1973, namely:-

“Coal gas, and coal, including coke in all its forms, but excluding charcoal paise in the rupee.”
 - (3) for item No.52, the following shall be, and shall be deemed to have been, substituted with effect from 1st April, 1973, namely:-

“White sheets, plain corrugated.....
7 paise in the rupee.”

MEGHALAYA ACT 6 OF 1974
THE MEGHALAYA FINANCE ACT, 1974
(As passed by the Assembly)

[Received the assent of the Governor on the 8th April 1974]

(Published in the *Gazette of Meghalaya*, Extraordinary on the 13th April, 1974)

An

Act

to fix the rates at which the Meghalaya Purchase Tax shall be levied and charged for the financial year 1974-75.

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

Short title extent
and
commencement.

1. (1) This Act may be called the Meghalaya Finance Act, 1974.
- (2) It extends to the whole of the State of Meghalaya.
- (3) It shall be deemed to have come into force on the 1st day of April, 1974.

Rates of Meghalaya
Purchase Tax.

2. The rates at which the tax shall be levied and collected on the purchase of the items of the Schedule under the Meghalaya Purchase Tax Act, for the year beginning on the 1st day of April, 1974, shall be as follows:-
 - in respect of items 1, ... Three paise per rupee
2 and 3. value of the price at
which the taxable
goods are purchased.
 - in respect of item 4 ... Two paise per rupee
value of the price at
which the taxable
goods are purchased.

MEGHALAYA ACT 7 OF 1974

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) ACT, 1974

(As passed by the Assembly)

[Received the assent of the Governor on the 8th April 1974]

(Published in the *Gazette of Meghalaya*, Extraordinary on the 13th April, 1974)

An

Act

to amend the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1974.

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1974.

(2) It shall be deemed to have come into force on the first day of March, 1974.

Amendment of Sections 3, 4 and 5 of Meghalaya Act 8 of 1972.

2. In the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972,-

(a) in section 3 for the words "three hundred and fifty" the words 'four hundred' shall be substituted.

(b) In clause (a) of section 4 for the words "one hundred and fifty" the words "two hundred and fifty" shall be substituted;

(c) In clause (b) of section 4 for the words "twenty-five" shall be substituted;

(d) In section 5 for the words "two and fifty paise" the word "five" shall be substituted.

MEGHALAYA ACT 8 OF 1974

THE MEGHALAYA APPROPRIATION (No. II) ACT, 1974

(As passed by the Assembly)

[Received the assent of the Governor on the 28th June 1974]

(Published in the *Gazette of Meghalaya*, Extraordinary on the 29th June, 1974)

An

Act

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty-first day of March, 1975

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

Short title extent and commencement.

1. (1) This Act may be called the Meghalaya Appropriation (No.III) Act, 1974.
- (2) It shall be deemed to have come into force on the first day of April, 1974.

Withdrawal of Rs.37,08 15,000 from and out of the Consolidated Fund of Meghalaya for the financial year 1974-75.

2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule to the Meghalaya Appropriation (Vote on Account) Act, 1974, to the sum of thirty seven crores, eight lakhs and fifteen thousand rupees towards defraying the several charges which will come in course of payment during the financial ending on the thirty-first day of March, 1975 in respect of the services specified in column (2) of the Schedule.

Appropriation

3. The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3)		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
1	211 - Parliament/State/Union Territory Legislature- B- State Legislature.	16,67,900	77,700	17,45,600
2	212 - Governor	10,000	5,85,000	5,95,000
3	213 - Council of Ministers	4,75,000	...	4,75,000
4	214 - Administration of Justice	6,43,300	3,66,000	10,09,500
5	215 - Elections	4,69,500	...	4,69,500
6	229 - Land Revenue ...	9,27,500	...	9,27,500
7	230 - Stamps and Registration	51,400	...	51,400
8	239 - State Excise ...	3,40,000	...	3,40,000
9	240 - Sales-tax and 245-I- Other Taxes and Duties on Commodities and Services.	4,55,700	...	4,55,700

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
10	241 - Taxes on Vehicles ...	5,39,400	...	5,39,400
11	145 - Other Taxes and Duties on Commodities and Services-II- Inspectorate of Electricity.	81,700	...	81,700
12	247 - Other Fiscal Services – Promotions of Small Savings.	66,000	...	66,000
	248 - Appropriation for Reduction or Avoidance of Debt.	...	33,75,000	33,75,000
	249 - Interest Payment	1,24,69,700	1,24,69,700
	251 - Public Service Commission.	...	2,43,600	2,43,600
13	252 - Secretariat General Services-I-Civil Departments.	31,48,500	...	31,48,500
14	252 - Secretariat General Services-II- Public Works Departments.	5,46,500	...	5,46,500
15	253 - District Administration	17,79,800	...	17,79,800
16	254 - Treasury and Accounts Administration.	6,50,000	...	6,50,000
17	255 - Police and 260-Fire Protection and Control.	2,12,47,800	...	2,12,47,800
18	256 - Jails	10,83,000	...	10,83,000
19	258 - Stationery and Printing	36,05,000	...	36,05,000

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
20	259 - Public Works	1,77,19,700	...	1,77,19,700
21	265 - Other Administrative Services – I- Civil Defence.	7,62,000	...	7,62,000
22	-Do - Motor Garages,etc.	2,34,700	...	2,34,700
23	-Do - III-Gazetteer and Statistical Memoirs.	41,000	...	41,000
24	-Do - IV-Census, Vital Statistics, Guest Houses etc.	5,50,500	...	5,50,500
25	-Do - V-Miscellaneous Administrative Services.	72,300	...	72,300
26	266 - Pension and other Retirement Benefits.	11,29,000	...	11,29,000
27	267 - Aid Materials and Equipments.
28	268 - Miscellaneous, General Services, Pre-partition Payments, State Lotteries,, Pension for distinguish Services.	5,69,000	...	5,69,000
29	276 - Secretariat- Social and Community Services-I – Civil Departments.	3,89,000	...	3,89,000
30	-Do - Public Health Engineering Secretariat.	76,000	...	76,000

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly	Charged on the consolidated	Total
		Rs.	Rs.	Rs.
31	277 - Education	3,52,90,400	...	3,52,90,400
32	277 - Education,280 – Medical, etc.	32,18,000	...	32,18,000
33	278 - Art and Culture ...	4,94,000	...	4,94,000
34	279 - Scientific Service and Research,	2,13,100	...	2,13,100
35	280 - Medical	87,35,700	...	87,35,700
36	281 - Family Planning ...	18,96,800	...	18,96,800
37	282 - Public Health, Sanitation and Water Supply – A- Public Health and Sanitation.	42,44,700	...	42,44,700
38	282 - Public Health, Sanitation and Water Supply – B- Sewarage and Water Supply and 283 – Housing III – C- Government Residential Buildings.	83,11,000	...	83,11,000
39	283 - Housing-I-A- General and B- Housing Schemes.	7,55,800	...	7,55,800
40	283 - Housing-II-C- Government Residential Buildings, (In-charge of P.W.D.)	8,22,300	...	8,22,300

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
41	284 - Urban Development-A- General –I- Municipal Administration.	2,10,000	...	2,10,000
42	284 - Urban Development-A- General –II-Town and Regional Planning.	10,45,000	...	10,45,000
43	285 - Information and Publicity	7,76,000	...	7,76,000
44	287 - Labour and Employment –I- A- Labour.	35,11,000	...	35,11,000
45	287 - Labour and Employment –II-A- Labour- Inspectorate of Factories and Steam Boilers	71,000	...	71,000
46	287 - Labour and Employment- III-B- Employment and Training.	7,52,200	...	7,52,200
47	288 - Social Security and Welfare-A-I-Civil Supplies.	18,56,000	...	18,56,000
48	Do - B-II-Relief and Rehabilitation of Displaced Persons.	12,86,400	...	12,86,400
49	Do - C-III- Welfare of Schedule Castes, Tribes and Other Backward Classes – D- Social Welfare.	56,29,500	...	56,29,500

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
50	288 - Social Security and Welfare-E-Other Social Security and Welfare Programmes – IV – Soldiers', Sailors' and Airmen's Board	80,500	...	80,500
51	-Do - E-Other Social Security and Welfare Programmes –V- Other Programmes.
52	289 - Relief on account of Natural Calamities.	26,00,000	...	26,00,000
53	295 - Other Social and Community Services.	63,200	...	63,200
54	296 - Secretariat-Economic Services-I-Civil Departments.	5,80,200	...	5,80,200
55	296 - Secretariat-Economic Services – II- Planning Board,etc.	10,96,400	...	10,96,400
56	298 - Co-operation	30,09,600	...	30,09,600
57	304 - Other General Economic Services – I- Economic Advice and Statistics.	10,28,000	...	10,28,000
58	304 - Other General Economic Services-II-Regulation of Weights and Measures.	3,21,100	..	3,21,100

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
59	305 - Agriculture/306-Minor Irrigation 295-Other Social and Community Services/283-Housing-C-Government Residential Buildings.	1,83,20,300	...	1,83,20,300
60	306 - Minor Irrigation-II-Works under Embankment and Drainage Wing, Public Works Department.
61	307 - Soil and Water Conservation and 283-Housing-C-Government Residential Buildings.	1,15,82,200	...	1,15,82,200
62	308 - Area Development ...	75,00,000	...	75,00,000
63	310 - Animal Husbandry and 283-Housing-C-Government Residential Buildings.	82,86,800	...	82,86,800
64	311 - Dairy Development and 283-Housing-C-Government Residential Buildings.	26,86,800	...	26,86,800
65	312 - Fisheries ...	11,40,000	...	11,40,000
66	313 - Forests ...	50,35,300	...	50,35,300
67	314 - Community Development and 283-Housing -C- VIII-Government Residential Buildings and 298 0 VI – Social Security and Welfare.	1,38,56,500	...	1,38,56,500

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
68	314 - Community Development II- C-Rural Works Programme.	13,00,000	...	13,00,000
69	320 - Industries	12,88,000	...	12,88,000
70	321 - Village and Small Industries I Handloom and Sericulture and 283- Housing-C-IX- Government Residential Buildings.	28,38,900	...	28,38,900
71	321 - Village and Small Industries-II-Small Industries.	30,32,500	...	30,32,500
72	328 - Mines and Minerals-B- Regulation and Development of Mines.	14,10,000	...	14,10,000
73	331 - Water and Power Development Services - B- Power Development.
74	333 - Irrigation, Navigation, Drainage and Flood Control Projects.	2,17,600	...	2,17,600
75	337 - Roads and Bridges ...	2,42,63,700	...	2,42,63,700
76	338 - Road and Water Transport Services.	81,61,000	...	81,61,000
77-	339 - Tourism	9,65,000	...	9,65,000
78-	363 - Compensation and Assignments to Local Bodies and Panchayati Ray Institution.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
79	459 - Capital Outlay on Public Works.	1,00,15,500	...	1,00,15,500
80	482 - Capital Outlay on Public Health, Sanitation and Water Supply.	1,01,90,000	...	1,01,90,000
81	483 - Capital Outlay on Housing-A-Government Residential Building (In-charge of P.W.D.)	14,88,100	...	14,88,100
82	484 - Capital Outlay on Urban Development.
83	488 - Capital Outlay on Social Security and Welfare E-Other Social Security and Welfare Programmes-I-Civil Supplies Schemes.	7,01,500	...	7,01,500
84	498 - Capital Outlay on Co-operation.	19,80,000	...	19,80,000
85	500 - Investment in General and Trading Institutions.
86	506 - Capital Outlay on Minor Irrigation, Soil Conservation and Area Development.	4,00,000	...	4,00,000
87	518 - Capital Outlay on Forests	30,00,000	...	30,00,000
88	520 - Capital Outlay on Industrial Research and Development.	2,10,000	...	2,10,000

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly	Charged on the consolidated	Total
		Rs.	Rs.	Rs.
89	521 - Capital Outlay on Village and Small Industries.	4,30,000	...	4,30,000
90	522 - Capital Outlay on Machinery and Engineering Industries.	3,00,000	...	3,00,000
91	526 - Capital Outlay on Consumer Industries.	30,00,000	...	30,00,000
92	528 - Capital Outlay on Mining and Metallurgical Industries.	2,00,000	...	2,00,000
93	533 - Capital Outlay on Irrigation, Navigation, Drainage and Flood Control Projects.	11,82,400	...	11,82,400
94	537 - Capital Outlay on Roads and Bridges.	3,12,19,200	...	3,12,19,200
95	538 - Capital Outlay on Roads and Water Transport Services.	12,00,000	...	12,00,000
96	544 - Capital Outlay on Other Transport and Communication Services.
	603 - Internal Debt of the State Government.	...	1,32,30,700	1,32,30,700
	604 - Loans and Advances from the Central Government.	...	20,,53,400	20,53,400
97	677 - Loans for Education, Arts and Culture.	20,000	...	20,000
98	682 - Loans for Public Health Sanitation and Water Supply.

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly	Charged on the consolidated	Total
		Rs.	Rs.	Rs.
99	683 - Loans for Housing	13,00,000	...	13,00,000
100	684 - Loans for Urban Development.	2,00,000	...	2,00,000
101	688 - Loans for Social Security and Welfare-I- Relief and Rehabilitation Schemes.
102	688 - Loans for Social Security and Welfare-II-Loans to <i>Ex-Service</i> Personnel.	5,000	...	5,000
103	695 - Loans for other Social and Community Services.	25,000	...	25,000
104	698 - Loans for Co-operative Societies.	7,10,000	...	7,10,000
105	699 - Loans for Special and Backward Areas.	5,00,000	...	5,00,000
106	705 - Loans for Agriculture.	1,00,000	...	1,00,000
107	706 - Loans for Minor Irrigation, Soil Conservation and Area Development.
108	710 - Loans for Animal Husbandry
109	714 - Loan for Community Development.
110	720 - Loans for Industrial Research and Development.
111	721 - Loans for Village and Small Industries.	3,50,000	...	3,50,000
112	734 - Loans for Power Projects.	40,00,000	...	40,00,000
113	766 - Loans to Government Servants.	23,00,000	...	23,00,000
114	768 - Inter-State Settlement
115	769 - Appropriation to Contingency Fund.	25,00,000	...	25,00,000
	Total ...	33,84,11,900	3,24,03,100	37,08,15,000

MEGHALAYA ACT 9 OF 1974**THE MEGHALAYA APPROPRIATION (No.III) ACT, 1974****(As passed by the Assembly)**[Received the assent of the Governor on the 10th July 1974](Published in the *Gazette of Meghalaya*, Extraordinary on the 11th July, 1974)**An****Act****to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1973-74**

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

- | | |
|---|--|
| Short title. | 1. This Act may be called the Meghalaya Appropriation (No.III) Act, 1974. |
| Withdrawal of Rs.40, 78, 457 from and out of the Consolidated Fund of Meghalaya for the financial year 1974-75. | 2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum forty lakhs, seventy-eight thousand, four hundred and fifty seven rupees towards defraying the several charges which will come in course of payment during the financial year 1974-75 in respect of the services specified in column (2) of the Schedule. |
| Appropriation. | 3. The sums authorised to be paid and applied from and out of Consolidated Fund of Meghalaya by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. |

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major Heads)	(3)		
		sums not exceeding		Total
		Voted by the Assembly	Charged on the consolidated	
		Rs.	Rs.	Rs.
17	255 - Police and 200 – Fire Protection and Control.	3,87,460	...	3,87,460
18	256 - Jails	1,10,000	...	1,10,000
35	280 - Medical	4,75,000	...	4,75,000
42	284 - Urban Development – A-General –II- Town and Regional Planning.	2,91,000	...	2,91,000
44	287 - Labour and Employment –I – A – Labour.	97,323	...	97,323
49	288 - C-III – Welfare of Scheduled Castes, Tribes and other Backward Classes 0 D – Social Welfare.	5,47,500	...	5,47,500
55	296 - Secretariat-Economic Services-II-Planning – Board , etc.	3,31,384	...	3,31,384
56	298 - Co-operation	1,60,000	...	1,60,000
63	310 - Animal Husbandry and 283-Housing –C- Government Residential Buildings.	3,00,000	...	3,00,000
65	312 - Fisheries	60,000	...	60,000
72	328 - Mines Minerals-B- Regulation and Development of Mines.	64,890	...	64,890
76	338 - Roads and Water Transport Services.	1,40,000	...	1,40,000
84	498 - Capital Outlay on Co-operation	4,50,000	...	4,50,000
95	538 - Capital Outlay on Roads ad Water Transport Services.	6,64,000	...	6,64,000
	Total	40,78,457	...	40,78,457

MEGHALAYA ACT 10 OF 1974

**THE CONTINGENCY FUND OF MEGHALAYA (AUGMENTATION OF CORPUS)
ACT, 1974.**

(As passed by the Assembly)

[Received the assent of the Governor on the 26th July 1974]

(Published in the *Gazette of Meghalaya*, Extraordinary on the 30th July, 1974)

An

Act

to augment permanently the Corpus of the Contingency Fund of Meghalaya

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

Short title and
commence-
-ment.

1. (1) This Act may be called the Contingency Fund of Meghalaya (Augmentation of Corpus) Act, 1974.

(2) It shall come into force on 1st July, 1974.

Further payment
into the
Contingency Fund.

2. There shall be paid by the Government of Meghalaya, further sum of rupees twenty five lakhs out of the revenues of the State to the Contingency Fund of Meghalaya in order to augment the Corpus of the Fund to rupees seventy-five lakhs from the existing Corpus of rupee fifty lakhs.

MEGHALAYA ACT 11 OF 1974**THE MEGHALAYA EXCISE (AMENDMENT) ACT, 1974.****(As passed by the Assembly)**[Received the assent of the Governor on the 30th July 1974](Published in the *Gazette of Meghalaya*, Extraordinary on the 1st August, 1974)**An****Act*****to further amend the Meghalaya Excise Act (Assam Excise Act 1 of 1910 as adopted by Meghalaya).***

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

Short title, extent
and commence-
-ment.

1. (1) This Act may be called Meghalaya Excise (Amendment) Act, 1974.
- (2) It shall have the like extent as the principal Act..
- (3) It shall come into force at once.

Amendment of
clauses (12a), (14)
and (16) of section
3 of the principal
Act.

2. In section 3 of the Meghalaya Excise Act (Assam act 1 of 1910 as adapted by Meghalaya), hereinafter referred to as the principal Act:-
 - (i) in clause (12a) the full stop “(.)” occurring at the end of the clause shall be deleted, thereafter the words “other than tari and pachwai” shall be added followed by a full stop “(.)”;
 - (ii) in clause (14) for the word “also” occurring in the clause the words “other than” shall be substituted ;

(iii) in clause (16) between the words and punctuation “undiluted” and “but” the words “and includes Iad-Um,Kiad Iyndem and Bitchi” shall be inserted followed by a comma “(,)”.

Amendment

3. In section 9 of the principal Act,-

(i) in sub-section (1) , between the words “by” and “the” the words and punctuation “the State Government,” shall be inserted.

(ii) in sub-section (2), for the word “Officers” the word “authorities” shall be substitute.

Amendment of section 15 of the principal Act.

4. In section 15 of the principal Act,-

(i) for sub-section (1) the following sub-section shall be substituted, namely:-

“15,(1) Except under the authority and in accordance with the terms and conditions of a licence granted in that behalf by the State Government-

(a) no intoxicant shall be manufactured ;

(b) no hemp plant (*Cannabis sativa* L) shall be cultivated or collected ;

(c) no liquor shall be bottled for sale ;

(d) no distillery or brewery shall be constructed or worked ; and

(e) no persons shall use, keep or have in his possession any materials, still, utensil, implement or apparatus whatsoever for the purpose of manufacturing any intoxicant :

Provided that the State Government may authorise any Officers or any person, by order issued in this behalf, to issue such licences subject to such restrictions, terms and conditions as may be specified by order.”

(ii) sub-sections (2) and (3) shall be omitted.

Amendment of section 18 of the principal Act.

5. In section 18 of the principal Act for sub-section (1) the following sub-section shall be substituted, namely:-

“18 (1) No intoxicant shall be sold except under the authority and in accordance with the terms and conditions of a licence granted by the State Government in that behalf:

Provided that the State Government may authorise any Officer or any person, by order issued in this behalf, to issue such licenses subject to such restrictions, terms and conditions as may be specified by order:

Provided further that –

(a) a person licensed to cultivate or collect plant from which an intoxicating drug is produced, may sell without a license those portions of the plant from which the intoxicating drug is manufactured or produced, to any person licensed under this Act to deal in the same, or to any Officer whom the Excise Commissioner may prescribe ;

(b) nothing in this section applies to the sale of any foreign liquor lawfully procured by any person for his private use and sold by him or on his behalf or on behalf of his representative in interest upon his quitting a station or after his decrease.”

Amendment of section 38 of the principal Act.

6. In section 38 of the principal Act, in clause (3) before the word “any” occurring in the clause “any officer shall be inserted.

Amendment of section 41 of the principal Act.

7. In section 41 of the principal Act,-

(i) between the words and punctuation “officer” and “not” the words “or any other officer” shall inserted followed by a comma “(,)” ; and

(ii) between the words and punctuation “prescribe”, and “not” the words “or any other person as the State Government may, by order , empowered in this behalf” shall be inserted followed by a comma “(,)”.

Amendment of section 42 of the principal Act.

8. In section 42 of the principal Act, in sub-section (2) between the words “Excise Officer” and “when” the words “or any other Officer or person” shall be inserted.

Amendment of section 44 of the principal Act.

9. In section 44 of the principal Act, in clause (b) of subsection (2) and in sub-section (3) between the words “Excise Officer” and “empowered” occurring in the said clause and sub-section the words “or any other Officer or any person” shall be inserted and between the words “other officer” and “empowered” occurring in sub-section (3) the words “or person” shall be inserted.

Amendment of section 49 of the principal Act.

10. In section 49 of the principal Act,-
- (i) in sub-section (3) between the words and punctuation “prescribe”, and “shall” the words “and say other” other officer or person as the State Government may, by order, specified in this behalf” shall be inserted followed by a comma “(,)”;
- (ii) in clause (a) of sub-section (4) between the word “officer” and “empowered” the words “or any other officer or any person” shall be inserted.

Amendment of section 53 of principal Act

11. In section 53 of the principal Act,-
- (i) in clauses (a), (d) and (e) of sub-section (1) the word “other than tari and pachwi” occurring in these said clauses shall be omitted;
- (ii) sub-section (2) of the section shall be omitted.

Amendment of section 61 of the principal Act.

12. In section 61 of the proposal Act, for the hyphen “(-)” occurring after the word “officer” a comma “(,)” shall be substituted and the words “or, being an officer or a person, empowered or authorised to make search, seizure detention or arrest under this Act” shall be added followed by a hyphen “(-)”.

Amendment of section 64 of the principal Act.

13. In section 64 of the principal Act, the colon “(:)” occurring at the end shall be omitted and thereafter the following shall be added followed by a colon at the end, namely:-
- “but in no case the punishment with imprisonment shall be less than seven days and that with fine be less than two hundred rupees.

Amendments of sections 76 and 77 of the principal Act.

14. In section 76 and 77 of the principal Act, between the words “Excise Officer” and “in ” occurring in both the sections the words “or against any other officer or person exercising powers and functions under this Act” shall be inserted.

MEGHALAYA ACT 12 OF 1974
THE MEGHALAYA PASSENGERS AND GOODS TAXATION (AMENDMENT)
ACT, 1974.

(As passed by the Assembly)

[Received the assent of the President on the 3rd December 1974]

(Published in the *Gazette of Meghalaya*, Extraordinary on the 10th December, 1974)

An

Act

further to amend the Meghalaya Passengers and Goods Taxation Act (Assam Act 16 of 1962 as adapted by Meghalaya)

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

Short title, extent and commencement.

1. (1) This Act may be called Meghalaya Passengers and Goods Taxation (Amendment) Act, 1974.

(2) It shall be deemed to have come into force on the 1st day of April, 1974.

Amendment of sub-section (2) of Section 3A.

2. In section 3A of the Meghalaya Passengers and Goods Taxation Act, in sub-section (2),-

- i. for the words “rupee value of the fare in respect of” occurring in the sub-section the words “tax payable by” shall be substituted;
- ii. the proviso to the sub-section shall be deleted.

MEGHALAYA ACT 13 OF 1974

THE MEGHALAYA APPROPRIATION (NO.IV) ACT, 1974

(As passed by the Assembly)

[Received the assent of the President on the 19th December 1974]

(Published in the *Gazette of Meghalaya*, Extraordinary on the 21st December, 1974)

An

Act

to authorise payment and appropriation of certain further and from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1974-75.

Be it enacted by the Legislature of Meghalaya in the Twenty-fifth Year of the Republic of India as follows:-

- | | |
|---|---|
| Short title. | 1. (1) This Act may be called Meghalaya Appropriation (No. IV) Act, 1974. |
| Withdrawal of Rs.79,34,750 from and out of the Consolidated Fund of Meghalaya for the financial year 1974-75. | 2. From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of seventy-nine lakhs, thirty-four thousand, seven hundred and fifty rupees towards defraying the several charges which will come in course of payment during the financial year 1974-75 in respect of the services specified in column (2) of the Schedule. |
| Appropriation | 3. The sums authorised to be paid and applied from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year. |

SCHEDULE

(See Sections 2 and 3)

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) sums not exceeding		
		Voted by the Assembly Rs.	Charged on the consolidated Rs.	Total Rs.
1	211 - Parliament/State/Union Territory, Legislature-B-State Legislatures.	2,25,000	...	2,25,000
2	213 - Council of Ministers. ...	41,000	...	41,000
	251 - Public Service Commission.	...	31,000	31,000
17	255 - Police and 260-Fire Protection and Control.	9,42,000	...	9,42,000
20	259 - Public Works	1,00,000	...	1,00,000
21	265 - Other Administrative Services – I- Civil Defence and Home Guards.	38,250	...	38,250
24	265 - Other Administrative Services – IV – Census , Vital Statistics, Guest Houses, etc.	2,500	...	2,500
40	283 - Housing –II- C—Government Residential Buildings (in-charge of P.W.D.)	8,00,000	...	8,00,000
55	296 - Secretarial Economic Services-II-Planning Boards,etc.	61,500	...	61,500
63	310 - Animal Husbandry	1,50,000	...	1,50,000
72	328 - Mines and Minerals-B-Regulation and Development of Mines.	4,00,000	...	4,00,000
74	333 - Irrigation, Navigation, (Drainage and Flood Control Projects.)	2,50,000	...	2,50,000
75	337 - Roads and Bridges ...	15,00,000	...	15,00,000
79A	477 - Capital Outlay on Education, Art and Culture, 480-Capital Outlay on Medical,etc.	21,00,000	...	21,00,000
96	544 - Capital Outlay on other Transport and Communication Services.	6,00,000	...	6,00,000
101	688 - Loans for Social Security and Welfare-I-Relief Measures and Rehabilitation Schemes.	6,93,500	...	6,93,500
	Total ...	79,03,750	31,000	79,34,750

THE MEGHALAYA FINANCE (SALES-TAX) ORDINANCE, 1974.

An

Ordinance

further to amend the Meghalaya Finance (Sales-tax) Act (Assam Act XI of 1956 as adapted by Meghalaya) hereinafter referred to as the principal Act.

WHEREAS, the Legislative Assembly of Meghalaya is not in session;

AND WHEREAS, the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor is pleased to promulgate in the Twenty-fifth Year of the Republic of India the following Ordinance, namely:-

1. Short title, extent and commencement.-(1) This Ordinance may be called the Meghalaya Finance (Sales Tax) Ordinance, 1974.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

2. Amendment of the Schedule to the principal Act.- In item 65 of the Schedule to the principal Act between the words "except" and "when" the word "rum" shall be inserted.

**Raj Bhavan,
Shillong,
The 1st November, 1974.**

**L.P. SINGH,
Governor of Meghalaya.**

THE MEGHALAYA ADAPTATION OF LAWS ORDER (No.1),1974

WHEREAS, by Section 79 of the North-Eastern Areas (Re-organisation) Act, 1971 (central Act No.81 of 1971) for the purpose of facilitating the application of any law in relation to the State of Meghalaya, the Government of the State of Meghalaya as the appropriate Government is empowered, by Order, to make such adaptations and modifications of the law, whether by way of repeal or amendments, as may be necessary or expedient;

NOW, THEREFORE, in exercise of the power aforesaid the Government of the State of Meghalaya hereby makes the following Order, namely:-

1. (1) This Order may be called the State of Meghalaya Adaptation of Laws Order (No.1), 1974.

(2) It shall be deemed to have come into force on the 21st day of January, 1972.

2. In this Order:-

(a) “appointed day” means the 21st day of January, 1972.

(b) “existing law” means any law in force immediately before the appointed day in the whole or any part of the territories now comprised in the State of Meghalaya and includes any rule, order, bye-law, scheme, notification or other instrument made under any such law but does not include any law relating to matter enumerated in the Union list;

(c) “law” has the same meaning as is assigned to it in clause (g) of Section 2 of the North-Eastern Areas (Re-organisation) Act, 1971; and

(d) “Meghalaya” means the State of Meghalaya formed under Section 5 of the North-Eastern Areas (Re-organisation) Act, 1971.

3. As from the appointed day, the existing laws mentioned in the Schedule to this order, with the amendments, modifications or exceptions to which they have subjected before the appointed day and which are for the time being applicable to Meghalaya or any part thereof, shall, until altered, repealed or amended by a competent Legislature or other, competent authority, have effect, subject to the adaptations or modifications directed Schedule, or, if it is so directed shall stand repealed.

4. Whenever an expression mentioned in column (1) of the Table hereunder printed occurs in any existing law mentioned in the Schedule to this Orders then unless that expression is by this Order expressly directed to be otherwise adapted or modified or to stand unmodified or to be omitted, there shall be substituted, therefore, the expression set opposite to it in column (2) of the Table, and there shall also be made in any sentence in which the expression occurs such consequential amendments as the rules of grammar may require.

TABLE

(1)	(2)
1. Assam	Meghalaya
2. Governor or Governor of Assam	Governor of Meghalaya.
3. Official Gazette.	“Official Gazette”, which expression shall stand unmodified and shall mean the Gazette of Meghalaya.
4. State or the State (except where it occurs in the expressions State Government or Inter-State or Inter-State Government).	“State” or “the state” which expression shall stand unmodified and shall mean the State of Meghalaya.
5. State of Assam or the Assam State.	The State of Meghalaya.
6. Government or State Government	“Government” or “State Government” which expression shall stand unmodified and shall mean the Government of the State of Meghalaya.
7. State Government of Assam, Assam Government, Government of Assam or Government of Meghalaya.	Government of the State of Meghalaya.

5. (1) Where in the short title of any of the existing laws mentioned in the Schedule to this Order, the Expression “Assam” occurs there shall be substituted therefore, the word “Meghalaya”, and the year of the Act occurring at the end of the short title shall be omitted.

(2) References by its short title by any such law as in referred to in sub-paragraph (1) in any other law shall be construed as reference to such law as amended by that sub-paragraph.

6. Any reference in any existing law specified in the Schedule to this Order to a law which is not in force in Meghalaya or any part of thereof shall be construed as a referred as a reference to the corresponding law, if any, in force in Meghalaya or part thereof as the case may be.

7. The provisions of this Order which have the effect of the modifying any existing law so as to alter the manner in which, the authority by which or the law under or in accordance with which, any powers are exercisable, shall not render invalid any notification, order, commitment, attachment, bye-law, rule or regulation duly made or issued, or anything duly done before the appointed day and any such notification, order, commitment, attachment, bye-law, rule, regulation or thing may be revoked, varied or undone in the like manner to the like manner to the like extent and in the like circumstances as if it had been made, issued or done after the commencement of this order by the competent authority and under and in accordance with the provision then applicable to such case.

8. Save as is otherwise provided by this order, all powers which under any law in force in Meghalaya or any part thereof were, immediately before the appointed day, vested in or exercisable, by any person or authority shall continue to be so vested or exercisable until other provision is made by Legislature or Authority empowered to regulate the matter in question.

9. Notwithstanding any amendment or adaptation, or modification made by this Order in the extent clause or any existing law that law shall not be deemed to have been extended or applied to any area to which it did not extend or apply immediately before the appointed day; and a reference in that law to the State of Meghalaya, shall not unless the context otherwise requires, be deemed to include a reference to any part of the State to which that law did not extend or apply immediately before the appointed day.

10. Nothing in this Order shall effect the previous operation of, or anything duly done or suffered under any existing law or any right privilege, obligation, or liability already acquired, accrued, or incurred under any such law or any penalty, forfeiture of punishment incurred in respect of any offence already committed against any such law.

11. Any court, tribunal or authority required or empowered to enforce any law in force in Meghalaya or part thereof immediately before the appointed day shall, notwithstanding that this Order makes no provision or insufficient provision for the adaptation of the law construe the law with all such adaptations as are necessary for the purpose of facilitating its application.

THE SCHEDULE**(See paragraph 3)**

(a) BENGAL ACT AND REGULATIONS, ETC.

Bengal Regulations:

The Bengal Sati Regulations, 1829 (Bengal Regulation 17 of 1829).

Acts of the Governor General of India in Council.

The Press and Registration of Books Act, 1867 (Act 25 of 1867).

The Northern India Ferries Act, 1878 (Act 17 of 1878).

In the preamble between the words “Assam” and “Delhi” insert “Meghalaya” followed by a comma.

Section 1 – In second paragraph between the words “Assam” and “Delhi” insert “Meghalaya” followed by a comma. *Omit* the third paragraph.

The Births, Deaths and Marriages Registration Act, 1886 (Act 6 of 1886).

Section 1 - *Omit* sub-section (2).

The Bengal , Agra and Assam Civil Courts Act, 1887 (Act 12 of 1887).

In the long title insert a comma “(,)” after the word “Provinces” and omit the word “and” occurring between the words “Province” and “Assam” and after omitting the fullstop “.” after the word “Assam” add the words “and Shillong” after it followed by a fullstop “(.)”.

In the preamble insert a comma “(,)” after the word “Province” and omit the word “and” occurring between the words “Provinces” and “Assam” and after omitting the semicolon “(;)” after the word “Assam” add the words “and Shillong” after it followed by a semicolon “(;)”.

Section 1.- (i) In sub-section (1) insert a comma “(,)” after the word “Agra” and omit the word “and” occurring between the words “Agra” and “Assam” and insert the words “and Shillong” between the words “Assam” and “Civil”; and

(ii) below sub-section (1) insert the following at Explanation, namely:-

“Explanation.- ‘Shillong’ has the same meaning as defined in the Shillong Civil Courts and Laws Act, 1947 (Assam Act of 1947)”.

The Bengal , Bihar and Orissa and Assam Laws Act, 1912 (Act 7 Of 1912).

The title of this Act shall stand unmodified.

The Police (Incitement to Disaffection) Act, 1922.

(Act 22 of 1922)

Section 1 – *Omit* sub-section (3).

Regulation made under the Government of India Acts of 1870 and 1915.

Bengal Eastern Frontier Regulation, 1873.

(Regulation 5 of 1873)

The Assam Police Officers Regulation, 1883

(Regulation 2 of 1883)

Section 1-*Omit* sub-section (3).

Acts of the Lieutenant Governor of Bengal in Council

The Bengal Cruelty to Animals Act, 1869

(Bengal Act 1 of 1869)

Section 7 – *Omit* the full-stop “(.)” at the end and the words “or in the spirit of the said Code in places where the said Code is not applicable”

The Bengal Cruelty to Animals (Arrest) Act, 1869

(Bengal Act 3 of 1869)

The Bengal Police Act,1869

(Bengal Act 7 of 1869).

(b) ASSAM ACTS

The Assam Medical Act, 1916

(Assam Act 1 of 1916).

Section 1 – *Omit* sub-sections (2) and (3) and the proviso.

Section 4.- For Section 4 *substitute*:-

“4. The said Council shall consist of seven members, namely:-

- (a) A President to be nominated by the State Government;
- (b) Three members to be nominated by the State Government; and
- (c) Three members to be elected from the graduates or licentiates in medicine, who are registered practitioners and who are permanent residence of Meghalaya”.

The Assam Local Funds (Accounts and Audit) Act, 1930

(Assam Act 2 of 1930)

Section 1.-For sub-section (2) *substitutes* –

“(2) It extends to the whole of Meghalaya”.

The Bijni Succession Act, 1931

(Assam Act 2 of 1934)

The Assam Criminal Law Amendment Act, 1934

(Assam Act 3 of 1934).

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Muslim Marriages and Divorce Registration Act, 1935

(Assam Act 9 of 1935)

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Debt Conciliation Act, 1936

(Assam Act 10 of 1936)

Section 1.- *Omit* sub-sections (2) and (3).

The Shillong (Execution of Decrees) Act, 1943

(Assam Act 12 of 1943)

Section 1.- *Omit* sub-sections (2).

The Assam Maternity Benefit Act, 1944

(Assam Act 1 of 1944).

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Nurses', Midwives' and Health Visitors'
Registration Act, 1944

(Assam Act 2 of 1944)

Section 1.- *Omit* sub-sections (2) and (3).

Section 4 – For existing clause (6) substitute –

“(6) a Professor of Midwifery and Gynaecology of any Medical College or person who had been a professor of such College for not less than five years, to be nominated by the State Government”.

(The Assam Maintenance of Public Order Act, 1947)

(Assam Act 5 of 1947)

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Professions, Trades, Callings and Employments Taxation Act, 1947

(Assam Act 6 of 1947)

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Electricity Control (Emergency Powers) Act, 1947

(Assam Act 9 of 1947)

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Pure Food Act, 1947

(Assam Act 22 of 1947)

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Shops and Establishments Act, 1948

(Assam Act 13 of 1948)

Section 1.- (i) *Omit* sub-sections (2).

(ii) *Omit* all the words beginning with “to the Municipalities of Dhubri” and ending with “Assam Municipal Act, 1923 and”

The Assam Cattle Diseases Act, 1948

(Assam Act 26 of 1948)

The Assam Kala-Azar Treatment Act, 1949

(Assam Act 10 of 1949)

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Jute (Control Prices Act, 1950)

(Assam Act 15 of 1950)

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Enhanced Police Disciplinary Powers Act, 1950.

(Assam Act 18 of 1950)

Section 1.- For the existing sub-sections (2) and (3) *substitute* –

“(2) It extends to the whole of Meghalaya and applies to all members of the Meghalaya Police Forces and the Meghalaya Police Battalion wherever they may be serving.”

In the long title, the preamble and sections 2 and 3 – For the words “Assam Police Forces”, and “Assam Police Battalion” wherever they occur *substitute* “Meghalaya Police Forces” and “Meghalaya Police Battalion”, respectively.

The Assam Agricultural Pests and Diseases Act, 1950

(Assam Act 35 of 1950)

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Drugs (Control) Act, 1950

(Assam Act 1 of 1951)

Section 1.- *Omit* sub-sections (2) and (3).

Assam Evacuee Property Act, 1951

(Assam Act 11 of 1951)

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Cattle Preservation Act, 1950

(Assam Act 13 of 1951)

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Displaced Persons (Rehabilitation Loans) Act, 1951

(Assam Act 16 of 1951)

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Cement Control Act, 1953

(Act 7 of 1953)

Section 1.- *Omit* sub-sections (2) and (3).

The Assam Maintenance of Public Order (Autonomous Districts) Act, 1953.

(Assam Act 16 of 1953)

Section 1- In sub-section (2) for the words and letter “Part A” *substitute* “Part II.”

Omit sub-sections (3).

The Assam Acquisition of Land for Flood Control and Prevention of Erosion Act, 1955.

(Assam Act 6 of 1955)

Section 1.- *Omit* sub-sections (2) and (3).

Section 16.-This section shall stand unmodified.

The Assam Tea Plantations Provident Fund and Pension Fund Schemes Act, 1955.

(Assam Act 10 of 1955)

Section 1.- For sub-sections (2) and (3) *substitute*.-

“(2) It extends only to such areas in Meghalaya as the Government of Meghalaya may, by notification, specify in this behalf.

(3) It shall come into force in any are only on such date as the Government of Meghalaya may, by notification, appoint and different dates may be appointed for different areas”.

The Assam Homoeopathic Medicine Act, 1955.

(Assam Act 11 of 1955)

Section 1.- *Omit* sub-sections (i) and (iii).

The Assam Disturbed Areas act, 1955

(Assam Act 19 of 1955)

Section 1 – *Omit* sub-section (3).

Section 7 – This section shall stand unmodified.

The Assam Autonomous District Administration of Justice (Miscellaneous Provisions) Act, 1957

(Assam Act 22 of 1957)

Section – 1 *Omit* sub-section (3).

The Assam Local Authorities Grants (Charged) Act, 1956

(Assam Act 23 of 1959)

Section 1 – *Omit* sub-sections (2) and (3).

Sections 2A and 2B – Omit Sections 2A and 2B.

Section 5 – This section shall stand unmodified.

The Assam Tea Plantations Employees Welfare Fund Act, 1959

(Assam Act 18 of 1960)

The Assam Loud-Speakers (Control) Act, 1960

(Assam Act 23 of 1960)

Section 1 – Omit sub-sections (2) and (3).

The Assam Non-Trading Companies Act, 1960

(Assam Act 32 of 1960)

Section 1 – Omit sub-sections (2) and (3).

The Assam Special Powers (Press) Act, 1960.

(Assam Act 3 of 1961)

Section 1 – Omit sub-sections (2) and (3).

The Assam Urban Immovable Property Tax Act, 1969

(Assam Act 11 of 1969)

Section 7 – This section shall stand unmodified.

The Assam Non-Government School and College Employees Centralised Provident Fund Scheme Act, 1969

(Assam Act 15 of 1969)

The Assam Children Act, 1970 (Assam Act 12 of 1971)

Section 1- For sub-section (2) *substitute-*

“(2) It extends to the whole of the State of Meghalaya.”

The Assam Taxation (Procedure for Rounding Off Act, 1971)

(Assam Act 18 of 1971)

(c) MEGHALAYA ACTS –

(Acts of the Autonomous State of Meghalaya)

The Meghalaya Professions, Trades, Callings and Employments Taxation Act.

Section 1-Omit sub-section (2).

Section 10 – For “Commissioner” *substitute* –

“Assistant Commissioner” wherever it occurs

(d) RULES AND ORDERS

The Assam Services Discipline and Appeal Rules, 1964.

The Assam Civil Services (Conduct) Rules, 1965.

The Assam Fundamental Rules and Subsidiary Rules.

The Assam Treasury Rules and Subsidiary Orders.

The Assam Financial Rules.

The Assam Contingency Manual.

The Assam Budget Manual.

The Assam Local Audit Manual.

The Assam Jail Manual.

The Assam Services (Pension) Rules, 1969.

The Assam Police Manual.

The Delegation of Financial Power Rules, 1960.

Rule 1 – For sub-rule (1), *substitute* –

“(1) These rules may be called the Meghalaya Delegation of Financial Powers Rules”.

The Assam Autonomous District (Constitution of District Councils) Rules, 1951.

Rule 1 – For sub-rule (1) between the words “Assam” and “Autonomous” insert the words “and Meghalaya”.

Rule 2 – (i) *Omit* clause (7).

(ii) For clause (12), *substitute* –

‘(12) “Gazette” means the Gazette of Meghalaya’.

(iii) for clause (13), *substitute* –

‘(13) “Governor” means the Governor of Meghalaya’.

(iv) in clause (19) for the word “Assam” *substitute* “Meghalaya”.

(v) for clause 21, *substitute* –

“(21) “Secretary Tribal Areas” means the Secretary to the Government of Meghalaya in the District Council Affairs Department or any other officer whom the State Government may nominate in this behalf’.

Rule 128 – In the proviso to sub-rule (1) for the words, figure and letter “1 of Part I - Assam” *substitute* “Part XV - Meghalaya”.

Rule 166,169 and 180 – For “Secretary to the Government of Assam to Tribal Areas Department,” wherever occurring, *substitute* –

“Secretary, Tribal Areas”

Government of Assam Public Works Department Codes.

The Meghalaya Adaptation of Laws Order (No.1), 1973.

Paragraph 2 – Items (vii), (viii), (ix), (x), (xii), (xiii), (xiv), (xv) and (xvi) shall be deemed to have been omitted from the Order with immediate effect.

The Assam Trade Unions Regulation, 1927.

The Assam Industrial Disputes Rules, 1958.

The Assam Payment of Wages Rules, 1937.

The Assam Industrial Employment (Standing Orders) Rules, 1947.

The Assam Minimum of Wages Rules, 1952.

The Assam Plantations of Labour Rules, 1956.

The Assam Motor Transport Workers Rules, 1962.

The Assam Beedi and Cigars Workers (Conditions of Employment) Rules, 1968

The Contract of Labour (Regulation and Abolition) Assam Rules, 1971.

The Assam Maternity Benefit Rules, 1965.

Explanation. - Save as is otherwise provided by this Order references in any of the aforesaid Rules, Manuals and Codes to any Government Departments or authorities shall be construed as referring to the corresponding Government Departments or authorities in the State of Meghalaya or to such Government Departments or authorities exercising corresponding power or authority in the State of Meghalaya.

